

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 16 OF 2019

Dated : 18th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

BSES Rajdhani Power Limited

.... Appellant(s)

Versus

Delhi Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Anand
Mr. Kartik Anand

Counsel for the Respondent(s): Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

ORDER

The learned counsel, Mr. Pradeep Misra, appearing for the Respondent Commission prays for eight weeks time to file his reply in this matter.

The learned counsel, Ms. Divya Anand, appearing for the Appellant also prays for four weeks time thereafter to file his rejoinder to the reply to be filed by the counsel for the Respondent Commission.

Submissions of the counsel for the Respondent Commission and the Appellant, as stated supra, are placed on record.

The learned counsel for the Respondent Commission is permitted to file his reply in the matter by 15.04.2019, after duly serving copy to the learned counsel for the Appellant.

The learned counsel for the Appellant is also permitted to file rejoinder to the reply filed by the Respondent Commission by 13.05.2019, after duly serving copy to learned counsel for the Respondent Commission.

List the matter on **16.05.2019**, as agreed by the counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member
vt/js

(Justice N.K. Patil)
Judicial Member